NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

IA 105/2017 T.P. Nos. 44-A/2016, 44-B/2016, 44-C/2016 With TP No. 44/397-398/NCLT/AHM/2016 (New) C.A. Nos. 273/2013, 9/2015, 13/2015 With C.P. No. 63/397-398/CLB/MB/2013 (Old)

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.08.2017

Name of the Company:

Sumer Singh & Ors.

V/s.

Rajputana Biotech Pvt. Ltd. & Ors.

Section of the Companies Act:

Section 397-398 of the Companies Act, 1956

S.NO. NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1. DHIREN R. DAGE	PCS	R-1	10
2. Aushil Daga	AORDER	Petitioners.	Sussen) agg.

Learned Advocate Mr. Susshil Daga present for petitioner. Learned PCS Mr. Dhiren Dave present for Respondent No 1.

Learned PCS Mr. Dhiren Dave filed Memorandum of Appearance for Respondent no. 1.

Heard arguments of Learned PCS for Applicant and Learned Counsel for Respondent in IA 105/2017.

Learned Counsel appearing for the Respondent in the application submitted that he will furnish the original balance sheets and other documents that has been provided to Auditor before this Tribunal in a sealed cover within two weeks.

Learned PCS for the Applicant agreed for the same. Similarly the applicant shall also produce the documents submitted by him to the auditor before this Tribunal in a sealed cover within two weeks.

List the matter on 09.10.2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 31st day of August, 2017.